

Impact of slowdown on tax collection

2451. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of FINANCE be pleased to state:

- (a) the budget estimates of direct tax revenue collection;
- (b) the amount being collected till the second instalment for advance tax payment;
- (c) whether it is a fact that the slowdown of the economy has started to reflect in the tax collection; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) Budget estimate of direct tax revenue collection for the Financial Year 2019-20 is ₹ 13,35,000 crore. The details are as under:

(₹ in crore)

	Financial Year 2019-2020
Corporate Tax	7,66,000
Personal Income Tax	5,69,000

Source: Receipt Budget, 2019-2020.

(b) Net Collection of Direct Taxes till second instalment of Advance Tax is ₹ 4,45,242 crores. The details are as under:

(₹ in crore)

	Financial Year 2019-2020
Corporate Tax	2,38,514
Personal Income Tax (Include Securities Transaction Tax)	2,06,231
Other Taxes	497

Source: Pr. CCA, CBDT.

(c) and (d) The Net Direct collection for the period from 01.04.2019 to 30.11.2019 is ₹ 5,56,490 crores (Source: Pr. CCA, CBDT) whereas, for the corresponding period of previous Financial Year *i.e* (01.04.2018 to 30.11.2018) Direct Tax Collection was ₹ 5,47,711 crores. (Source: Pr. CCA, CBDT) which indicates growth in collection of Direct Taxes.

Siphoning of cash from ATMs of different banks

2452. DR. KANWAR DEEP SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government has received a number of complaints on siphoning of cash from ATMs of different banks;

(b) if so, the details of the complaints received during the last two years, State and bank-wise;

(c) the details of the guidelines of RBI for making payments to customers and the time period of returning cash in their accounts; and

(d) the action taken by Government to check and stop such illegal cash withdrawals?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) and (b) Details of the complaints received on siphoning of cash from ATMs during last two years (April, 2017 to March, 2019) is given in the Statement (*See* below).

(c) and (d) Reserve Bank of India has issued instructions to Banks regarding limiting the customer liabilities in unauthorised/fraudulent electronic transactions *vide* their Circular dated 6th July, 2017. A customer is entitled for zero liability in all cases of third party breach where the deficiency lies neither with the bank nor with the customer but lies elsewhere in the system and the customer notifies the bank within three working days of receiving the communication from the bank regarding the unauthorised transaction. On being notified by the customer, the bank shall credit (shadow reversal) the amount involved in the unauthorised electronic transaction to